(c) Amount of short payment to workers arising out of the alleged non-implementation of the Contract Labour (Regulation and Abolition), Central Rules as worked out by Central Industrial Relations Machinery is Rs. 31,621·50. The claim proposal against the Principal Employer for the above amount is being scrutinised by the Regional Labour Commissioner (Central), Kanpur, before sanction is accorded for filing a claim application before the Authority under the Payment of Wages Act.

बहराइच, उत्तर प्रदेश में उप डाकघरों का खोला जाना

4048. **श्री ब्रजसेन चौधरी**: क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार बहराइच (उत्तर प्रदेश) के विकास खण्डों के मुख्यालयों में उप-डाकघर खोलने के प्रस्ताव पर विचार कर रही है ; और

(ख) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) और (ख). 19 विकास खण्डों में से 10 विकास खण्ड मुख्यालयों में उप डाकघर हैं और शेष विकास खंड मुख्यालयों में शाखा डाकघर हैं 1-1-1978 से दो शाखा डाकघरों का दर्जा बढ़ाया जा रहा है ।

Representation from all India National and Grindlays Bank Employees Federation

4049. DR. BALDEV PRAKASH: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government have received any representation from the All India National and Grindlays Bank Employees' Federation regarding restrictive practices of the management and refusal to settle long pending issues; and

(b) if so, the action taken by Government thereon?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). A representation was received from the All India National and Grindlays Bank Employees' Federation on 2-11-1977 alleging, inter-alia, introduction of restrictive banking practices and unfair and vindictive labour practices by the management of the Bank. So far as the restrictive banking practices are concerned, the Reserve Bank has suggested to the Bank that it should review the position and change suitably the minimum amount laid down for term deposits and the maximum period for their acceptance. In regard to unfair and vindictive labour practices, the allegations are being looked into by the Central Industrial Relations Machinery. Specific industrial disputes raised by the Federation and/or its affiliates have been dealt with from time to time by the Central Industrial Relations Machinery and where, the facts justified it, some disputes have been referred by Government to adjudication.

फार्मेसिस्टों का वेतनमान

4050. **श्री ईश्वर चौधरी** : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार का स्वास्थ्य मंत्रालय 1973 में फार्मेसिस्टों को 425-700 रुपए का टेक्नीकल वेतनमान देने के लिए सहमत हो गया था ;

(ख) क्या फार्मेसी कौंसिल आफ इंडिया ने भी फार्मेसिस्टों के लिए उनकी योग्यता एवं व्यावसायिक क्षमता के अनुसार वेतनमान का अनुमोदन किया है ;

(ग) क्या फार्मेसिस्टों का पद मेडिकल और टैक्नीकल होने के बावजूद उनके वेतनमान पर्याप्त नहीं हैं और उनके लिए पदोन्नति के अवसर भी नहीं के बराबर हैं ; और

(घ) उचित वेतनमान और उनके लिए पदोन्नति के अवसर पैदा करने के बारे में उनके दावों की उपेक्षा सरकार किन कारणों से कर रही है ?